

to state whether there is any proposal for removal of the memorials of the Chief-Commissioner of Assam Mr. J. W. Quinton and his officers who were killed during the last war of Manipur's independence in 1891 which are maintained in the present Chief Commissioner's compound?

The Minister of State in the Ministry of Home Affairs (Shri B. N. Datar): No, Sir. The memorials referred to are really tomb stones with inscriptions relating to the entombed persons. These graves form a small cemetery inside the Compound of the Chief Commissioner's house at Imphal and as the maintenance of the cemetery is called for by the normal respect to be shown to the dead, the question of their removal does not arise.

Second General Elections

829. Shri Assar: Will the Minister of Law be pleased to state the total amount of receipts from forfeiture of security deposits during the Second General Elections?

The Minister of Law (Shri A. K. Sen): Information is being collected from State Governments and will be laid on the Table of the Lok Sabha in due course.

Mineral Survey in Rajasthan

830. Shri Karni Singhji: Will the Minister of Steel, Mines and Fuel be pleased to state the total estimated amount proposed to be spent by Government for investigation of mineral resources in Rajasthan under the Second Five Year Plan with particular reference to Jodhpur and Bikaner Divisions?

The Minister of Mines and Oil (Shri K. D. Malaviya): An amount Rs. 16.41 lakhs is proposed to be spent by the Indian Bureau of Mines for investigation of copper deposits at Khetri and Daribo and lead and zinc deposits at Zawar in Rajasthan under the Second Five Year Plan. There is no provision for investigation in Jodhpur and Bikaner Divisions

As regards the Geological Survey of India, no separate financial provision

is made for carrying out geological surveys in individual States, the expenditure incurred in each State being met from the sanctioned grant of the Department.

Charging of Fees In Advance in Delhi Colleges

831. Shri B. K. Gaikwad: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that students belonging to the Scheduled Castes and Scheduled Tribes are charged some months tuition fees in advance by the Delhi University Colleges at the time of admission which comes to more than hundred rupees; and

(b) whether it is a fact that due to this rule, several students could not join colleges for want of money?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) Yes, Sir. The University of Delhi Colleges have been generally following the practice of collecting the fees on first admission for the months of May, June, July and August, and this is applicable to all students including those belonging to Scheduled Castes and Scheduled Tribes. In most of the Colleges, however, students belonging to the Scheduled Castes have not been required to pay the fees. In one or two colleges the students had paid the fees and the fees had been subsequently refunded.

(b) The information furnished by the Registrar appears to indicate that there have been no students who could not get admission for want of funds to pay tuition fees. Even in cases where any student did not find it possible to pay the fees, the Principals have permitted them to pay in instalments.

Import of Mining Implements for Nellore Project

832. Shri Dharmalingam: Will the Minister of Steel, Mines and Fuel be pleased to state: